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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 1320 OF 2006.

ALLAHABAD THIS THE 29TH DAY OF NOVEMBER 2006.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.
HON'BLE MR. P. K. CHATTERJI, A.M

Pradeep Kumar Pandey, son of Sri Parashuram Pandey,
Resident of Mohalla Takiya Kawaldah, Post Gorakhnath Mandir,
P.S. Tiwaripur, District Gorakhpur (U.P) PIN 273015 at present
posted as Junior Engineer, Division II, Irrigation Division-2,
Deoria (U.P)

.....Applicant

(By Advocate: Sri A.K. Singh)

Versus.

1. Union of India through Secretary Bara, Wing 4th Floor
Sena Bhawan, New Delhi 110011.
2. Director General Border Road, Seema Sadak Bhawan,
Ring Road, Delhi Cantt, New Delhi 110010.
3. Chief Engineer, Project Dantak, C/o 99 APO (GREF).
4. Commander, Hq. 758 BRTF, C/o 99 APO (GREF), Pin
930738.
5. Officer Commanding, 87 Rec (GREF), C/o 99 APO Pin,
930087.

.....Respondents

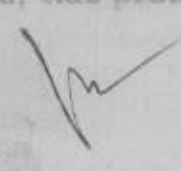
ORDER

By MR. JUSTICE KHEM KARAN, V.C.

Heard Sri A.K. Singh, learned counsel for the applicant on
this original Application.

2. The applicant has prayed that the respondent NO.4 be
directed to accept his resignation from service and furnish to him
relieving/discharge certificate.

3. His case is that he was initially appointed on 12.3.1993 as
Overseer in the Department of General Reserve Engineer Force of
Border Road Organization and in due course, was promoted to the



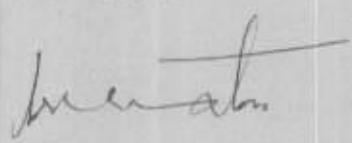
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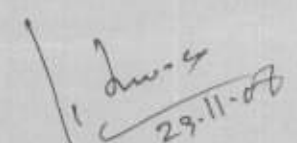
post of B.R-2 on 27.3.1996. It is further stated that some vacancies were advertised in the year 2000 by Union Public Service Commission for filling in the post of Junior Engineer (Civil) in the Irrigation Department of Govt. of U.P. and applicant applied after no objection from the department of Border Road Organisation. He says that he was selected and was offered appointed and so he tendered ^{his} ~~and~~ ^{-time} resignation on 24.7.2006 to the respondent NO.4 but till date no express orders have been passed by him accepting or rejecting that resignation. It is stated by Sri A.K. Singh that applicant joined the Irrigation Department of Govt. of U.P. It is said that several reminders were also given to the respondent NO.4 to pass suitable orders on the resignation dated 24.7.2006 but nothing has been done so far.

4. We think that this petition can be finally disposed of with a suitable direction to the respondent NO.4 to pass appropriate orders as may be permissible under the relevant Rules, on the resignation dated 24.7.2004 of the applicant within the time to be fixed by the Tribunal. There is no point in keeping this O.A pending here as we have yet to know reason for not passing the order.

5. So this O.A. is finally disposed of with a direction to the respondent No.4 to pass suitable orders on the resignation dated 24.7.2006 of the applicant in accordance with Rules within a period of one month from the date of certified copy of this order is produced before him.

No costs.


Member-A


29.11.08

Vice-Chairman.

Manish/-

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O.A No. 1320/06

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18.05.07

Hon' Mr. Ashok S. Karamadi, J.M.

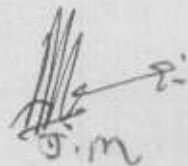
Hon' Mr. K. S. Menon, A.M

By order dated 29.11.06 the respondents are directed to consider and pass the order. In pursuance of the same the respondents have passed the speaking order on 09.02.07 and accordingly they have placed this compliance report alongwith order passed by the respondents and the same is taken on record.



A.M

(45)


J.M